

SECTION PIL (WRIT)

MATTER FOR : 11.09.2015

COURT NO. :

ITEM NO. :

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

INTERLOCUTORY APPLICATION NO. _____

(Applications for impleadment as party respondent and direction)

IN

WRIT PETITION (CIVIL) NOS. 298 OF 2015

(Under Article 32 of the Constitution of India)

Tanvi Sarwal

... Petitioner

Versus

The Central Board of Secondary Education & Ors.

... Respondents

OFFICE REPORT

The Writ Petition above-mentioned alongwith connected matters was allowed by the Hon'ble Court vide Judgment dated 15.06.2015, passing inter-alia the following directions:-

“xxxx xxxx xxxx xxxx

These petitions are thus allowed to the extent indicated herein above. The investigating agency would, in accordance with law, complete its drill with all alacrity and earnestness. We reiterate, that the references to the status reports and the contents thereof so far relatable to the cases in hand have been only in the context of the adjudication of the issues involved herein and have to be construed accordingly.”

It is submitted that Mr. Anip Sachthey, Advocate has on 04.09.2015 filed Applications for impleadment as party respondent and direction on behalf of State of West Bengal, but copy of the same has not been served upon M/s Sushil Balwada and Sanjay Kumar Visen, Advocates for Petitioner and Respondent No. 4 respectively. However, the said unregistered applications are placed as separate volume alongwith the Paper Books.

It is further submitted that the said unregistered applications were mentioned before the Hon'ble Court on 08.09.2015, when the Court was pleased to pass the following Order:-

“Taken on board.

List the I.A. on Friday, the 11th September, 2015.”

The unregistered applications in Writ Petition above-mentioned are listed before the Hon'ble Court with this Office Report for Orders.

Dated this the 10th day of September, 2015.

Sd/-

Assistant Registrar